

तथा अन्य प्रादेशिक भाषाओं में प्रकाशित करा लें ।

सामान्य विज्ञान के अध्यापकों के मार्ग दर्शन के लिये पुस्तकें

१०४८. श्री प्रकाशवीर शास्त्री: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) मंत्रालय द्वारा अध्यापकों के मार्ग दर्शन के लिये अब तक सामान्य विज्ञान की कितनी पुस्तकें तैयार की गई हैं;

(ख) अगले वर्ष ऐसी कितनी पुस्तकें तैयार करने का विचार है; और

(ग) हिन्दी में ऐसी कुछ पुस्तकें छपाई गई हैं या छपाई जाएंगी ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) :

(क) सामान्य विज्ञान की मूल्यांकन तकनीक पर एक पुस्तक ।

(ख) संख्या का अभी निर्णय नहीं किया गया है ।

(ग) राज्य प्राधिकारियों को यह सुझाव दिया गया है कि वे स्थानीय आवश्यकताओं के अनुसार पुस्तक का अनुवाद प्रादेशिक भाषाओं में करा लें ।

Seizure of Jute Goods at Calcutta

1049. { Shri Muhammed Elias:
Shri Ram Krishan Gupta:
Shri Chuni Lal:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2464 on the 28th March, 1961 and state:

(a) the names of the firms of exporters charged with violation of the provisions of the Sea Customs Act and the Foreign Exchange Regulation Act;

(b) the details of the steps taken by the Collector of Customs, Calcutta; and

(c) at what stage is the case pending?

The Minister of Finance (Shri Morarji Desai): (a) The names are given below:—

(i) Messrs Bharat Commercial Company, Calcutta.

(ii) Messrs Kissenlal Bangur, Calcutta.

(iii) Messrs Shree Luchminarayan Jute Mills Limited, Calcutta.

(b) & (c). The case against Messrs Bharat Commercial Company has been adjudicated. 5,800 bales of jute goods which had been shipped or sought to be shipped in contravention of law on the account of the firm have been confiscated under section 167(8) of the Sea Customs Act read with Sections 23A and 23B of Foreign Exchange Regulation Act, with an option to pay a fine of Rs. 25 lakhs in lieu of confiscation. A personal penalty of Rs. 5 lakhs has been imposed on the proprietor of the firm, and a penalty of Rs. 1 lakh on an authorised representative of the firm.

Adjudication proceedings are in progress against the other two firms named in the reply to part (a) above. These firms appear to be concerned in the attempted illegal exportation of 125 bales of jute goods.

विवाह विच्छेद के मामले

१०५०. श्री म० ला० द्विवेदी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार के पास ऐसी सूचना है कि देश की विभिन्न अदालतों में हिन्दू संहिता बिल के अधीन विवाह-विच्छेद के कितने मामले दर्ज कराये गये; और

(ख) उनमें से कितने मामलों में अदालतों द्वारा विवाह-विच्छेद स्वीकार किया गया ?

विधि उपसत्री (श्री हजरतबीस) :

(क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

विज्ञान के प्रतिभावान विद्यार्थियों की खोज

१०५१. श्री म० ला० द्विवेदी : क्या शिक्षा मंत्री यह बताने की कृपा करके कि :

(क) किशोर विद्यार्थियों में से विज्ञान के प्रतिभावान व्यक्तियों को ढूँढ निकालने से सम्बन्धित योजना की कार्यान्विति के बारे में क्या कोई अन्तिम निर्णय किया गया है ; और

(ख) यदि हाँ, तो योजना की मुख्य मुख्य बातें क्या हैं ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) :

(क) और (ख) योजना पर विचार किया जा रहा है ।

Caste Consideration in Delhi University

1052. **Shri Bibhuti Mishra:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that students of the University of Delhi who intend to reside in the hostels are asked to mention 'religion' and 'caste' in the applications;

(b) if so, the reason therefor; and

(c) whether it is not against the declared policy of Government?

The Minister of Education (Dr. K. L. Shrimali): (a) In five out of 19 hostels, students are asked to indicate their 'religion' but not 'caste' in the application forms for accommodation.

(b) Although no special importance is attached to the information, it is sometimes useful as indicative of the environmental background of the students in residence and also for statistical purposes.

(c) No, as the intention is to eliminate references to caste and sub-caste and not to Religion as such.

Loan Due from Bihar State Government

1053. **Shri Bibhuti Mishra:** Will the Minister of Finance be pleased to state:

(a) the total amount of Central loans due from Bihar Government on the 31st March, 1961;

(b) the total amount of interest which is due from Bihar Government till the 31st March, 1961 on Central loans;

(c) whether Bihar Government have made any payment towards the interest charges so far; and

(d) if so, the amount paid by the State Government so far?

The Minister of Finance (Shri Morarji Desai): (a) Rs. 156.49 crores approximately.

(b) to (d). Rs. 4.79 crores was due during the year 1960-61 out of which Rs. 3.76 crores was paid by the State Government during the year.

Scientific Research in Patna University

1054. **Shri Bibhuti Mishra:** Will the Minister of Education be pleased to state the nature of facilities given to the Patna University during the last three years for scientific research and study?

The Minister of Education (Dr. K. L. Shrimali): Information is being collected and will be laid on the Table of the Sabha in due course.

Arrest of Racketeers Gang

1055. **Shri Muhammed Elias:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that two unscrupulous gangs of petty racketeers who used to dupe School Mistresses